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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.661/96

decided on :10-6-96

Between

V. Venkataramudu : Applicant

and

1. Chief Post Master General
AP Circle, Hyderabad

2. The Post Master General
AP, Southern Region
Kurnool

3. Supdt. of Post Offices
Ananthapur Postal Division
Ananthapur : Respondents

Counsel for the applicant : K.S.R. Anjaneyulu
Advocate

Counsel for the respondents : V. Bhimanna, SC for Central
Government

CORAM

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

JUDGEMENT

Oral order (per Hon. Mr. Justice M.G. Chaudhari, VC)

1. Mr. K.S.R. Anjaneyulu, for the applicant and Mr. V.
Bhimanna for the respondents.

2. We are sorry to note that this matter was got
circulated on the ground of urgency. *But without caring*
to file a translation of Annexure-A.9 in accordance with
the Rules, *that should have been on ground to refuse*

WBC

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hearing today. However, with the hope that such objection will be taken care of in future before mentioning the matter for urgent hearing, we have heard the OA.

3. Annexure A-9 shows that the applicant has shown his willingness to continue to work as Mail Overseas, Kalyan Durg, within the prescribed time under the impugned notification dated 3-6-96 (Annexure A.1). It is submitted that the applicant is eligible to be appointed to hold the post since he was posted at Kalyan Durg, the selection is yet to be made ~~and~~ apprehension of the applicant that he may not be selected and continued. We find no basis to assume such a situation as of today. Since a decision on the selection is yet to be taken, it cannot be said that the applicant has any cause of action in present~~de~~ ^{since} for any grievance ^{can} ^{only} arise if somebody else is selected/appointed or the applicant is proposed to be reverted. The application has been filed prematurely. Hence it is allowed to be withdrawn without prejudice to the right of the applicant to challenge further action of the respondents in accordance with the law. If any such proceeding is filed, the submissions made in the instant OA will be open to be agitated.

4. The OA stands/withdrawn.

(H. Rajendra Prasad)
Member (Admn.)

(M.G. Chaudhari)
Vice Chairman)

Dated : June 10, 96
Dictated in Open Court

sk

Deputy Registrar (D) cc.

To

1. The Chief Postmaster General,
A.P.Circle, Hyderabad
2. The Postmaster General, A.P.Southern Region,
Kurnool.
3. The Superintendent of Post Offices,
Ananthapur Postal Division,
Anantapur.
4. One copy to Mr.K.S.R.Anjaneyulu, Advocate, CAT.Hyd.
5. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm.

17/96
I COURT

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CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 10-6-1996

~~ORDER~~ JUDGMENT

M.A./R.A/C.A.No.

in

O.A.No. ~~555~~ 661/96.

T.A.No. (W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

